

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MEDICINES COMPANY
(INDIA) PRIVATE LIMITED**

1.	Name of Corporate Person	Medicines Company (India) Private Limited
2.	Date of Incorporation of Corporate Person	28.12.2010 (Twenty-Eight day of December Two Thousand Ten)
3.	Authority Under Which Corporate Person is Incorporated / Registered	Registrar of Companies, NCT of Delhi & Haryana, New Delhi Ministry of Corporate Affairs
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U51909HR2010PTC052394
5.	Address of The Registered Office and Principal Office (If Any) Of Corporate Person	705-706, 7th Floor, Vatika Professional Point Golf Course Ext. Road, Sector 66 Gurgaon Gurgaon HR 122001 IN
6.	Liquidation Commencement Date of Corporate Person	14.08.2019
7.	Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	PRANAV KUMAR, 3F, CS-70, Third Floor, Ansal Plaza, Sector-1, Vaishali, Ghaziabad-201010, UP, India, E-mail-pranavcs@outlook.com, Mob. No. 9810793994, Regd. No. (IBBI/IPA-002/IP- N00263/2017-18/10776)
8.	Last date for submission of claims	12.09.2019

Notice is hereby given that the [Medicines Company (India) Private Limited] has commenced voluntary liquidation on [14.08.2019].



The stakeholders of [Medicines Company (India) Private Limited] are hereby called upon to submit a proof of their claims, on or before [12.09.2019], to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.08.2019

Place: Ghaziabad


Name: Pranav Kumar

